

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION NO. 3851

TO BE ANSWERED ON MONDAY, MARCH 16, 2026/ PHALGUNA 25, 1947 (SAKA)

TAX REBATE TO GLOBAL INVESTORS

3851. SHRI ADHIKARI SOUMENDU:

Will the Minister of FINANCE be pleased to state:

- (a) whether the present Tax Act encourage Foreign Companies providing Global Cloud Services using Indian Data Centres as Permanent Establishment, if so, the details thereof;
- (b) the details of Foreign Companies investing under the notified Data Centres and the names of such centres thereof, State-wise; and
- (c) the details of Tax Rebate to Global Investors and Income of Government through Income Tax, if any therein?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI PANKAJ CHAUDHARY)

(a) & (b) With a view to facilitate establishment of data centres in the country and strengthen digital infrastructure, following measures have been announced in the Union Budget 2026-27:

“To provide tax holiday till 2047 to any foreign company that provides cloud services to customers globally by using data centre services from India.”

Such exemption shall be available to a foreign company on any income accruing or arising in India or deemed to accrue or arise in India by way of procuring data centre services from a specified data centre.

(c) Exempt Income claimed by FII/FPI reporting residential status as ‘Non-Resident’ along with the total taxes paid as per ITR-5 is provided below –

| Assessment Year | Total number of ITRs | Schedule EI: Total Exempt Income (in Rs. crores) | Part B TTI: Taxes Paid - Total Taxes Paid (in Rs. crores) |
|-----------------|----------------------|--|---|
| 2024-25 | 4,106 | 90658.62 | 37386.38 |
